

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
BENCH, AT MUMBAI

COMPANY SCHEME APPLICATION NO 694 OF 2017

In the matter of the Companies Act, 2013

AND

In the matter of Sections 230 to 232 of the Companies Act, 2013 and other applicable  
provisions of the Companies Act, 2013

AND

In the matter Mutual Industries Limited ('Demerged Company')

WITH

Mutual Engineering Private Limited ('Resulting First Company')

AND

Mutual Automotive Private Limited ('Resulting Second Company')

AND

Their respective shareholders and Creditors

**MUTUAL INDUSTRIES LIMITED, a )**  
company incorporated under the )  
provisions of the Companies Act, 1956 )  
and having its registered office at 9 )  
Ehara Industrial Complex, Village Waliv, )  
Thane – 401202, Maharashtra, India )..... Applicant Company

Mr. Hemant Sethi i/b. Hemant Sethi & Co., Advocates for the Applicant Company

**CORAM: Ina Malhotra, Member (Judicial)**

**DATE: 22<sup>nd</sup> June, 2017**

**MINUTES OF THE ORDER**

1. The Counsel for the Applicant submits that the present Scheme is a Scheme for arrangement between Mutual Industries Limited ('Demerged Company') and Mutual Engineering Private Limited ('Resulting First Company') and Mutual Automotive

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Private Limited (Formerly known as Mutual Exterior Systems Private Limited) ('Resulting Second Company') and their respective shareholders under sections 230 to 232 of the Companies Act, 2013.

2. The meeting of the Equity Shareholders of the Applicant Company be convened and held at 601, Dev Plaza, Opp Andheri Fire Brigade S V Road, Andheri West, Mumbai – 400058, Maharashtra, India on Thursday, 3<sup>rd</sup> day of August, 2017 at 12.00 P.M. for the purpose of considering and, if thought fit, approving with or without modification(s) the proposed Scheme of arrangement between Mutual Industries Limited ('Demerged Company') and Mutual Engineering Private Limited ('Resulting First Company') and Mutual Automotive Private Limited (Formerly known as Mutual Exterior Systems Private Limited) ('Resulting Second Company') and their respective shareholders
3. That atleast one month before the said Meeting of the Equity Shareholders of the Applicant Company to be held as aforesaid, a notice convening the said Meeting at the place date and time as aforesaid, together with a copy of the Scheme, a copy of statement disclosing all material facts as required under Section 230(3) of the Companies Act 2013 read with Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rule, 2016 notified on 14<sup>th</sup> December 2016 and the prescribed Form of Proxy, shall be sent by Hand delivery / Courier / Registered Post / Speed Post or through Email (to those shareholders whose email addresses are duly registered with the Applicant Company for the purpose of receiving such notices by email), addressed to each of the Equity Shareholders of the Applicant Company, at their last known address or email addresses as per the records of the Applicant Company.
4. That atleast one month before the meeting of the Equity Shareholders of the Applicant Company to be held as aforesaid, a notice convening the said Meetings, indicating the place, date and time of meeting as aforesaid be published and stating that copies of the Scheme and the statement required to be furnished pursuant to Section 230(3) of the Companies Act 2013 read with Rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rule, 2016 and the Form of Proxy can be obtained free of charge at the Registered Office of the Applicant Company as aforesaid and / or at the office of its Advocates, M/s. Hemant Sethi & Co., 1602 Nav Parmanu, Behind Amar Cinema, Chembur, Mumbai – 400 071.

5. That the Notice of the Meeting of the Equity Shareholders shall be advertised in two local newspapers viz. in "Free Press Journal" in English and "Navshakti" in Marathi, both circulated in Mumbai, not less than 30 days before the date fixed for the meeting.
6. That Mr. Harin Gandhi, shall be the Chairman of the aforesaid meeting of the Equity Shareholders of the Applicant to be held at 601, Dev Plaza, Opp Andheri Fire Brigade S V Road, Andheri West, Mumbai – 400058, Maharashtra, India, on Thursday, 3rd August, 2017 at 12.00 P.M. or any adjournment or adjournments thereof.
7. That the Chairman appointed for the aforesaid meeting of the Equity Shareholders to issue the advertisement and send out the notices of the meeting referred to above. The said Chairman shall have all powers as per Articles of Association and also under the Companies Act, 2013 in relation to the conduct of the meeting, including for deciding procedural questions that may arise or at any adjournment thereof or any other matter including an amendment to the Scheme or resolution, if any, proposed at the meeting by any person(s).
8. That the quorum of the aforesaid meeting of the Equity Shareholders shall be as prescribed under Section 103 of the Companies Act, 2013.
9. That voting by proxy or authorized representative in case of body corporate be permitted, provided that a proxy in the prescribed form / authorisation duly signed by the person entitled to attend and vote at the meeting, are filed with the Applicant Company at 601, Dev Plaza, Opp Andheri Fire Brigade S V Road, Andheri West, Mumbai – 400058,, Maharashtra, India not later than 48 hours before the aforesaid meeting.
10. That the value and number of the shares of each Equity Shareholders shall be in accordance with the books / register of the Applicant Company or depository records and where the entries in the books / register / depository records are disputed, the Chairman of the meeting shall determine the value for the purpose of the aforesaid meeting and his decision in that behalf would be final.
11. That Counsel for the Applicant Company submits that since the Scheme is an arrangement between the Applicant Company and their respective shareholders, only a meeting of the Equity Shareholders is proposed to be held in accordance with the provisions of Section 230(1)(b) of the Companies Act 2013. This Bench hereby directs the Applicant Company to issue notice to all its Secured Creditors and Unsecured Creditors as on 31<sup>st</sup> March, 2017 having outstanding balance of Rs. 5,00,000/- and above as required under Section 230(3) of the Companies Act, 2013 with a direction that they

may submit their representations, if any, to the Tribunal and copy of such representations shall simultaneously be served upon the Applicant Company.

12. That Ms. Kumudini Paranjape, Partner of Makarand M Joshi & Co., Practicing Company Secretaries is hereby appointed as Scrutinizer of the meeting of Equity Shareholders of the Applicant Company to be held at 601, Dev Plaza, Opp Andheri Fire Brigade S V Road, Andheri West, Mumbai – 400058,, Maharashtra, India on Thursday, 3<sup>rd</sup> day of August, 2017 at 12.00 P.M. or any adjournment or adjournments thereof and his remuneration is fixed as Rs. 1000/-.
13. That the Chairman to file an affidavit not less than seven (7) days before the date fixed for the holding of the meetings of the Equity Shareholders and do report to this Tribunal that the direction regarding the issue of notices and the advertisement have been duly complied with.
14. That the Chairman of the meeting of the Equity Shareholders to report to this Tribunal, the results of the aforesaid meetings within thirty days of the conclusion of the meeting.
15. The Applicant Company is directed to serve notices along with copy of scheme upon:-
  - (i) concerned Income Tax Authority with in whose jurisdiction the Company's assessments is made, (ii) the Central Government through the office of Regional Director, Western region, Mumbai and (iii) the Registrar of Companies, with a direction that they may submit their representations, if any, within a period of thirty days from the date of receipt of such notice to the Tribunal with copy of such representations shall simultaneously be served upon the Applicant Company, failing which, it shall be presumed that the authorities have no representations to make on the proposals.
16. The Applicant Company to file affidavit of service in the Registry proving dispatch of notices to the shareholders, creditors, publication of notices in newspapers, to the regulatory authorities as stated in clause 15 above and do report to this Tribunal that the directions regarding the issue of notices have been duly complied with.

Sd/-

**Ina Malhotra, Member (Judicial)**